

Central Administrative Tribunal  
Principal Bench

OA No.2192/90

New Delhi this the 2nd Day of December, 1994.

Sh. N.V. Krishnan, Vice-Chairman (A)  
Smt. Lakshmi Swaminathan, Member (J)

(By Advocate Sh. V.P. Sharma)

## Versus

1. Union of India through the Member (Personnel) Postal Service Board, New Delhi.
2. The Director Postal Services Rajasthan Eastern Region, Jaipur.
3. The Sr. Supdt. of Post Offices, Alwar Dn. Alwar (Raj).  
...Respondents

### ORDER (ORAL)

Hon'ble Mr. N.V. Krishnan:-

We notice that this application has been filed by Ram Singh Meena, working as Postal Assistant at the Head Office Alwar, Rajasthan. Therefore, when the matter came before the Bench on 26.10.90 the learned counsel for the applicants intimated that he was filing an application under Section 25 for retention of the case in Principal Bench. On 27.11.90 such an applicant had not been filed and the applicant prayed for two weeks' time. A direction was issued that the matter may be listed for hearing on admission, only after orders of the Hon'ble Chairman on the application being filed by the applicant are passed. The records do not disclose that an application under Section 25 of the Administrative Tribunals Act, 1985 has either been filed or orders have been passed by the Hon'ble Chairman. The matter is thereafter listed only in October, 1994.

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2. Today, this matter stands included at serial No.9 of the regular matters. Sh. V.P. Sharma, learned counsel for the applicant states that he has no instruction. In the circumstances, we are of the view that as the applicant has not filed any application under Section 25 of the Administrative Tribunals Act, 1985 for retention of the case at the Principal Bench till today, we have no jurisdiction to entertain this matter. The O.A. may, therefore, be returned to the applicant.

*Lakshmi Swaminathan*

(Smt. Lakshmi Swaminathan)  
Member(J)

'Sanju'

*N.V. Krishnan*  
2/12/84

(N.V. Krishnan)  
Vice-Chairman(A)